Date of Decision: 25.4.96.

RA 15/96 (OA 139/94).

Union of India and others

... Petitioners

Versus

B.K. Das

.. Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN HON'BLE MR. O.P. SHARMA, MEMBER (A)

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Application filed by the Union of India and two other official petitioners (respondents in the OA) under Section 22(3) of the Administrative Tribunals Act, 1985, read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, for reviewing the order dated 29.11.95 passed in OA 139/94.

- The review has been sought on the ground that the cadre of Cameraman Grade-III has been introduced w.e.f. February, 1995, but this fact could not be brought to the notice of the Tribunal when the case was heard on 29.11.95 and decided on the same date. It is stated by the petitioners that due to the introduction of the cadre of Cameraman Grade-III w.e.f. February, 1995, the directions issued by this Tribunal for grant of minimum of the scale of of pay of Cameraman Grade-II is an error apparent on the face of record in view of introduction of new cadre of Cameraman Grade-III and, therefore, the impugned judgement needs to be reviewed to this extent. The cadre of Cameraman Grade-III was admittedly introduced w.e.f. February, 1995. case in question was heard on 29.11.95 and it was disposed of on the same If the introduction of the cadre of Cameraman Grade-III w.e.f. February, 1995 was not brought to the notice of the Tribunal, it shows negligence on the part of the petitioners (respondents in the OA), much less due diligence. We do not find any error apparent on the face of record nor any other reason justifying a review of the impugned decision.
- 3. This Review Application is, therefore, dismissed in limine, by circulation.

(O.P. SHARMA)

MEMBER (A)

GOPAL KRĪSHNA)
VICE CHAIRMAN